

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal(AT) (Insolvency) No. 859 of 2022**

IN THE MATTER OF:

Yasmin Begam **...Appellant**
Ex-Director of Phonex Logistics Pvt. Ltd.

Versus

Square Four Housing & Infrastructure **...Respondents**
Development Pvt. Ltd.

Present:

For Appellant : **Ms. Varsha Banerjee, Mr. Alok Dhir and Mr. Karan Grover, Advocates.**

For Respondents : **Ms. Neha Tandon, Mr. Jishnu Chaudhary, Mr. Zeeshan Haque, Mr. Kaushik Banerjee and Ms. Rashimita Sen, Advocates for R-1.**

ORDER
(Through Virtual Mode)

29.07.2022 This Appeal has been filed against an order dated 18.07.2022 passed by National Company Law Tribunal, Kolkata in CP(IB) No. 4014/KB/2021 by which the Adjudicating Authority has admitted the Application filed by the Operational Creditor. An Interlocutory Application no. 2491of 2022 has been filed by both the parties i.e. Suspended Directors of the Corporate Debtor as well as the Operational Creditor where the parties have brought on record the settlement entered between the parties and it is prayed that the Application under Section 9 of IBC be allowed to be withdrawn.

We allow I.A. No. 2491/22. Take the Deed of Settlement on record. We permit the Operational Creditor to withdraw the Application under Section 9 of

IBC. Consequently, the impugned order dated 18.07.2022 is also withdrawn.
Appeal is disposed of accordingly.

(Justice Ashok Bhushan)
Chairperson

(Justice M. Satyanarayana Murthy)
Member(Judicial)

(Barun Mitra)
Member(Technical)

Akc/Nn.